

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI**

Appeal No.: ST/00116/2012

(Arising out of Order-in-Original No. 69/2011 C. No. V/15/MRS/11/2011 STA-III dated 18.11.2011 passed by the Commissioner of Central Excise, Chennai-III Commissionerate, Chennai)

M/s. SMI Auto India Ltd. : Appellant

Vs.

Commissioner of Service Tax, Chennai : Respondent

Appearance:-

None
for the Appellant

Shri. R. Subramaniyan, AC (AR)
for the Respondent

CORAM:

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision: **26.07.2018**

Final Order No. 42143 / 2018

Per Bench,

The above appeal has come up for hearing as per the published list.

2. None appeared for the appellant.

3. Several notices were issued to the appellant. All the notices have been returned unserved. The previous notice was issued as a last and final chance, still none have appeared for the appellants. We therefore presume that the appellant is not interested in prosecuting the appeal.

4. The appeal is dismissed for default.

(Dictated and pronounced in open Court)

(Madhu Mohan Damodhar)
Member (Technical)

(Sulekha Beevi C.S.)
Member (Judicial)

Sdd